

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Contempt Application No.36 of 2005
In
Original Application No.1058 of 2004

Allahabad this the 09th day of November, 2005

Hon'ble Mr.A.K. Bhatnagar, Member (J)
Hon'ble Mr.D.R. Tiwari, Member (A)

Gore Lal, Son of Late Shiv Shanker, Resident of Village
Bans Ka Pura, Post Office Kodraon, Police Station
Kokhraj, District Kaushambi.

Applicant

By Advocate Shri A.K. Srivastava

Versus

Mr. Amitabh Lal, Divisional Railway Manager, Northern
Railway, Lucknow Division, Lucknow.

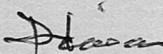
Opp. Party

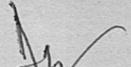
By Advocate Shri Prashant Mathur

O R D E R(Oral)

By Hon'ble Mr. A.K. Bhatnagar, Member (J)

This contempt petition has been filed for punishing the respondent, alleging that he has disobeyed the order dated 27.10.2004 passed by this Tribunal in O.A.No.1058 of 2004. At this stage Shri Prashant Mathur, learned counsel appearing for the respondent stated at bar that full compliance of the order of this Tribunal has been made by the department. Learned counsel for the applicant Shri A.K. Srivastava also admits this fact that compliance has been made. Therefore, no case of contempt survives. Accordingly contempt application is dismissed and notice issued to the respondent, is hereby discharged.


Member (A)


Member (J)

/M.M. /